

REPORT re. DEPOSIT INSURANCE CORPORATION BOR 1973 AND A COPY OF COMPULSORY DEPOSIT (INCOME-TAX PAYERS) SCHEME

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SARAJINI MAHISHI): On behalf of Shri Pranab Kumar Mukherjee, I beg to relay on the Table:

- (1) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1973 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-8250/74].

I also beg to lay on his behalf:

- (2) A copy of the Compulsory Deposit (Income-tax Payers) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 463(E) in Gazette of India dated the 12th November, 1974, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974. [Placed in Library. See No. LT-8493/74].

श्री हुकम चन्द कछवाय (मुरैत) :

भाप के माध्यम से मैं सरकार का ध्यान दिला रहा हूँ गऊ रक्षा समिति जो बनी थी उस की रिपोर्ट अभी तक नहीं आई है और न वह कमेटी काम कर रही है। उस के मेम्बर इन्वीफा दे रहे हैं। कोई काम नहीं कर रहे हैं। तो मैं सरकार का ध्यान इस

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तरफ खीच रहा हूँ, सरकार इस के ऊपर ध्यान दे।

MR. SPEAKER: Shri Prabhudas Patel.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Fertiliser (Control) Third Amendment Order, 1974, published in Notification No. G.S.R. 423(E) in Gazette of India dated the 15th October, 1974.
- (2) The Fertiliser (Control) Fourth Amendment Order, 1974, published in Notification No. G.S.R. 424(E) in Gazette of India dated the 15th October, 1974.

[Placed in Library. See No. LT-8494/74].

(Interruptions)

MR. SPEAKER: I am not able to work. May I request Shri Jyotirmoy Bosu not to interrupt when he is not called and when there is no information to him about the admission of motions?

SHRI JYOTIRMOY BOSU (Diamond Harbour): May be I am not interpreting the rules very correctly. I had given notice of a motion that the issue of the crashing of jute prices should be discussed.

MR. SPEAKER: All these members write to me. Only one is allowed. It does not mean that you write and therefore it must come. Please sit down.

SHRI JYOTIRMOY BOSU: Only I want to ask whether the Commerce Minister will make a statement on the crashing of jute prices.

MR. SPEAKER: Not unless I allow it.

PROF. MADHU DANDAVATE (Rajapur): I had drawn your attention to your own observation made in this House sometime back when the late Dr. B. R. Ambedkar's statue was disfigured and you had passed strictures on the behaviour of the demonstrators. I want to bring to your notice and the notice of the House that on 6th November, 1974....

MR. SPEAKER: I have not given him permission. He cannot come in between other items.

Every minute you, some other members come out with your observation 'What is your opinion?', 'What is your judgment?', 'Why are you not passing strictures?'. After all, there should be some limit when you are dealing with the Chair. When I do not give permission to raise a matter, you just get up and say what you please.

Next—The Secretary-General to report a message from Rajya Sabha.

12.17 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Municipal Corporation (Amendment) Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 11th November, 1974."

DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Delhi Municipal Corporation (Amendment) Bill, 1974, as passed by Rajya Sabha.

12.18 hrs.

DELHI SALES TAX BILL

APPOINTMENT OF MEMBERS TO SELECT COMMITTEE

SHRI S. M. SIDDAYA (Chamara-janagar): I move:

"That this House do appoint Sarvashri C. Subramaniam, Satpal Kapur, Sudhakar Pandey and Dalip Singh to the Select Committee on the Bill to consolidate and amend the law relating to the levy of tax on the sale of goods in the Union Territory of Delhi in the vacancies caused by the resignations of Sarvashri Y. B. Chavan, K. R.